

[Shri Jyotirmoy Bosu]

Mr. Speaker, Sir, I would like you to kindly observe that the motion will be circulated amongst the Members.

MR. SPEAKER: Yes, let the motion be circulated.

SHRI K. LAKKAPPA: One point, Sir. Without being circulated to the Members, publicity has been given yesterday regarding this privilege matter. How can such a publicity be given?

MR. SPEAKER: It will be circulated. No debate today. Now, Papers Laid on the Table.

12.08-1/2 hrs.

PAPER LAID ON THE TABLE

PREVENTION OF FOOD ADULTERATION (1ST AMENDMENT) RULES, 1978

स्वास्थ्य और परिवार कल्याण मंत्रालय में
राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) :
खाद्य अयमिश्रण निवारण अधिनियम,
1954 की धारा 23 की उपधारा (2) के
अन्तर्गत खाद्य अयमिश्रण निवारण (पहला
संशोधन) नियम, 1978 (हिन्दी तथा
अंग्रेजी संस्करण) की एक प्रति समा पटल
पर रखता हूँ, जो दिनांक 21 जनवरी, 1978
के भारत के राजपत्र में अधिसूचना संख्या
सा.सां.नि. 36(ड) में प्रकाशित
हुए थे।

[Placed in Library. See No. LT-1652/
78].

RE: REPORT OF INQUIRY COMMITTEE ON THE TREATMENT OF SHRI JAYA PRAKASH NARAYAN

SHRI KRISHAN KANT (Chandigarh): Because the Health Minister is here, I would like to raise this matter, so that we may not raise it again. A report of the Enquiry Committee on Shri Jaya Prakash Narayan's treatment in jail has been submitted—it has come in the press. I would like to know from the hon. Minister as to when he is going to lay that report on the Table of the House so that it can be discussed.

MR. SPEAKER: Mr. Minister, are you in a position to say about that?

स्वास्थ्य और परिवार कल्याण मंत्री
(श्री राज नारायण) : : अध्यक्ष महोदय,
इस प्रश्न का कल ही मैंने निराकरण कर दिया
था। यह सही है कि श्री जयप्रकाश जी से
सम्बन्धित रिपोर्ट हमें मिली है। लेकिन वह
रिपोर्ट अन्तरिम है। वह रिपोर्ट फुल रिपोर्ट
नहीं है। उस रिपोर्ट का हम स्टडी कर रहे
हैं, हमारा डिपार्टमेंट भी स्टडी कर रहा है।
रिपोर्ट लम्बी है। उसको स्टडी करने के बाद
अगर यह जरूरी समझा जाएगा कि रिपोर्ट
सदन के पटल पर रख दी जाए तो रख दी
जाएगी।

SHRI SHYAMNANDAN MISHRA
(Begusarai): The interim report is in
the nature of an order delivered by
the court. The full judgment is
delivered later. The text might come
later, but the decision is not going to
change in the final report. The view
taken by the committee is not going
to change in the final report. So, the
House must be apprised of the findings
of the commission.

MR. SPEAKER: The Department
must have some time to study.

SHRI KRISHAN KANT: You may
give time to the department. But next
week it must be put before the House.